



**Central Administrative Tribunal
Principal Bench**

O.A. No. 3138/2015

This the 28th day of November, 2019

**Hon'ble Mr. R.N. Singh, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Sh. Manish Kumar Shukla (Aged about 28 years)
S/o late Sh. H.R. Shukla
R/o Village Parsoura Maheshpur
P.O. Bhawanipur Upadhyan,
Distt. Gonda (U.P.)

Presently residing at:

R/o H.No. 107/9, MBS Colony
Air Force, Tughlakabad, New Delhi-80

2. Sh. Prashant Kumar Shukla (Aged about 29 years)
S/o late Sh. H.R. Shukla
R/o Village Parsoura Maheshpur
P.O. Bhawanipur Upadhyan,
Distt. Gonda (U.P.)

Presently residing at:

R/o H.No. 107/9, MBS Colony
Air Force, Tughlakabad, New Delhi-80

...Applicants

(By Advocate: Sh. T.D. Yadav)

VERSUS

1. Union of India through
Secretary, M/o Defence
South Block, New Delhi
2. Engineer-in-Chief Branch
Army Headquarter, Kashmir House
Rajaji Marg, DHQ, PO, New Delhi
3. HQ Commander Works Engineers (AF)
Military Engineer Services
Tughlakabad, New Delhi



4. The Garrison Engineer
MES Air Force Station
Tughlakabad, New Delhi
...Respondents

(By Advocate: Sh. Subhash Gosain)

ORDER (Oral)

Hon'ble Mr. R.N. Singh, Member (J):

Heard the learned counsels for the parties.

2. At the outset, learned counsel for the applicants submits that the reliefs sought in the present OA have already been granted to the applicants during the pendency of the OA and he further submits that the respondents have filed an additional affidavit on 09.02.2018 to this effect.

3. In view of the aforesaid, OA is disposed of as having become infructuous. Pending MAs, if any, also stand disposed of accordingly.

4. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

/akshaya/

(R.N. Singh)
Member (J)